

**IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH “SMC”, PUNE**

**BEFORE SHRI MANISH BORAD, ACCOUNTANT MEMBER
AND
SHRI S S VISWANETHRA RAVI, JUDICIAL MEMBER**

**ITA No.2661/PUN/2024
Assessment Year : 2019-20**

Shri Siddhivinayak Co-operative Credit Society Limited Atpadi, Sangli – 415301	Vs.	Assessing Officer, Sangli
PAN : AAMAS5413Q		
(Appellant)		(Respondent)

Assessee by : None
Department by : Shri Basavaraj Hiremath – Addl CIT
Date of hearing : 27-03-2025
Date of pronouncement : 28-03-2025

ORDER

PER S S VISWANETHRA RAVI, JM :

This appeal filed by the assessee is directed against the order dated 22.10.2024 of the Ld. CIT(A)/NFAC, Delhi, relating to assessment year 2019-20.

2. None appeared on behalf of the assessee. Therefore, we proceed to decide the appeal after hearing the Ld. DR.

3. The Ld. Counsel for the assessee at the outset filed an application seeking withdrawal of the appeal on the ground that he has opted for Vivad Se Vishwas Scheme. In absence of any objection from the side of the Ld. DR, the request of the Ld. Counsel for the assessee seeking withdrawal of the appeal is allowed and the appeal is dismissed as “withdrawn”. In case assessee’s application under

VSVS is rejected then assessee will be at liberty to file Miscellaneous Application within the time prescribed under the law for restoration of the instant appeal.

4. In the result, the appeal filed by the assessee is dismissed as “withdrawn”.

Order pronounced in the open Court on this 28th March, 2025.

Sd/-
(MANISH BORAD)
ACCOUNTANT MEMBER

Sd/-
(S S VISWANETHRA RAVI)
JUDICIAL MEMBER

पुणे Pune; दिनांक Dated :28th March, 2025
GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent
3. The concerned Pr.CIT, Pune
4. DR, ITAT, ‘SMC’ Bench, Pune
5. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे
/ ITAT, Pune

S.No.	Details	Date	Initials	Designation
1	Draft dictated on	27.03.2025		Sr. PS/PS
2	Draft placed before author	27.03.2025		Sr. PS/PS
3	Draft proposed & placed before the Second Member			JM/AM
4	Draft discussed/approved by Second Member			AM/AM
5	Approved Draft comes to the Sr. PS/PS			Sr. PS/PS
6	Kept for pronouncement on			Sr. PS/PS
7	Date of uploading of Order			Sr. PS/PS
8	File sent to Bench Clerk			Sr. PS/PS
9	Date on which the file goes to the Head Clerk			
10	Date on which file goes to the A.R.			
11	Date of Dispatch of order			